

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 729**

ANSWERED ON 10.02.2025

**IMPLEMENTATION OF FLOOD PLAIN ZONING REGULATIONS**

729. SHRI BABUBHAI JESANGBHAI DESAI

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether Government has proposed making the Flood Plain Zoning Legislation mandatory for States to access central flood management funds; and
- (b) if so, the measures that are being taken to encourage States to implement the Flood Plain Zones (Regulation and Development) Act, 2005 and demarcate flood zones, considering that only four States have enacted such legislation to date?

**ANSWER**

**THE MINISTER OF STATE FOR JAL SHAKTI**

(SHRI RAJ BHUSHAN CHOUDHARY)

(a) Union Government had implemented Flood Management Programme (FMP) during XI & XII Plans for providing central assistance to States for works related to flood control, anti-erosion, drainage development, anti-sea erosion, etc. which subsequently continued as a component of "Flood Management and Border Areas Programme" (FMBAP) for the period from 2017-18 to 2020-21 and was further extended up to 2026. The new critical flood management projects from only those states who have implemented Flood Plain zoning (FPZ) either through a legislation or through an appropriate Executive order may only be considered for funding under FMP component of FMBAP scheme during XV Finance commission Cycle.

(b) There is no as such Flood Plain Zones (Regulation and Development) Act, 2005 by Government of India.

With the aim to provide hindrance free natural flow of river and mitigation of likely damage by floods, a model draft bill for flood plain zoning legislation was circulated by the Union Government in 1975 for guidance of all the States/Union Territories for enactment of legislation. Only four States have enacted flood plain zoning in their State. Further, this Ministry has circulated a technical guideline on Flood Plain Zoning to States/UTs for guidance. The flood plain zoning guidelines envisages zoning of a flood plain of a river according to flood frequencies and defines the type of use of flood plain.

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